



TAMIL NADU GOVERNMENT GAZETTE

PUBLISHED BY AUTHORITY

No. 31]

CHENNAI, WEDNESDAY, AUGUST 4, 2021
Aadi 19, Pilava, Thiruvalluvar Aandu-2052

Part III—Section 2

Statutory Notifications and Orders issued by
Heads of Departments.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, ETC.

CONTENTS

	<i>Pages</i>
JUDICIAL NOTIFICATION	
Amendment to Code of Civil Procedure, 1908	86

NOTIFICATIONS BY HEADS OF DEPARTMENTS, ETC.,

JUDICIAL NOTIFICATION

IN THE HIGH COURT OF JUDICATURE AT MADRAS

Amendment to Code of Civil Procedure, 1908

(R.O.C. No. 83319/2018/F1)

No. SRO C-23/2021.

In exercise of the powers conferred by Section 122 of the Code of Civil Procedure 1908 (Central Act V of 1908) and all other powers hereunto enabling and with the previous approval of the Government of Tamil Nadu, the High Court of Madras, hereby makes the following amendments to Order XX in the First Schedule to the Code of Civil Procedure, 1908.

AMENDMENT

In the Code of Civil Procedure, 1908 (Central Act V of 1908), in the First Schedule, in Order XX,-

(a) in rule 1, after the proviso, the following proviso shall be added, namely:-

"Provided further that where the judgment is not passed at once in ex-parte cases, the court for the reasons to be recorded in writing, shall postpone the pronouncement of the judgment to a future date not exceeding seven days and under no circumstances pronouncement of the judgment shall exceed fourteen days,"; and

(b) after rule 20, the following rule shall be added, namely:-

"21. Certified copies of decree to be furnished.- Certified copies of the decree shall be furnished to the parties on application to the court and at their expense as far as possible within thirty days from the date of receipt of the application."

High Court, Madras,
16th July 2021.

P. DHANABAL,
Registrar General.